

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.68/2003 in
O.A.No.1102/2001

New Delhi this the 10th day of March, 2003.

HON'BLE SHRI V.K. MAJOTRA, MEMBER (A)
HON'BLE SHRI SHANKER RAJU, MEMBER (J)

S.K.Paliwal & Others

Versus

... Applicants

Union of India & Others

... Respondents

O R D E R (BY CIRCULATION)

By Sh. Shanker Raju, M(J)

The present RA is filed by the review applicants, seeking review of our order dated 19.7.2002 passed in OA No.1102/2001.

2. We have perused my order dated 19.7.2002 and also the review application. We do not find any error apparent on the face of the record or discovery of new material which was not available with the review applicants despite due diligence at the time of final hearing. If the review applicants are not satisfied with the order passed by the Tribunal remedy lies elsewhere. By way of this RA they seek to re-argue the case, which is not permissible in terms of the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with Order XLVII, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24. The R.A. is accordingly dismissed, in circulation.

S. Raju

(Shanker Raju)
Member (J)

/rao/

V.K. Majotra

(V.K. Majotra)
Member (A)